

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)

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**NOTIFICATION**

No. 1142 of 2024/RG

Dated:- 27.06.2024

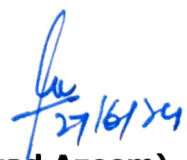
In continuation to High Court Notification No. 02 of 2024/RG/GS dated 03.01.2024 whereby application were invited from Civil Judges (Senior Division) for filling up four posts of District Judges by accelerated promotions through Limited Competitive Examination (Jump-up promotion), it is hereby notified for the information of all the concerned that the prescribed syllabus for the said test is as under:-

**Paper-I & II**

- a) The Constitution of India
- b) Legal Maxims
- c) Interpretation of Statues
- d) Laws relating to Partnerships, Contracts and Arbitration, Transfer of Property Act 1882, Jammu and Kashmir Agrarian Reforms Act 1976, Jammu and Kashmir State Evacuees (Administration of Property) Act 2006, Jammu and Kashmir Alienation of Land Act 1995 (1938 A.D) and Specific Relief Act, 1963.
- e) Laws relating to Marriages, Divorce and Succession governing Hindus, Muslims, Christians and Buddhists.
- f) Laws relating to guardianships Succession Certificate, probate and letter of Administration.
- g) Laws relating to Acquisition and Requisition of immovable property.
- h) The Code of Civil Procedure, 1908
- i) The Limitation Act, 1963.
- j) Laws relating to compensation under Motor Vehicles Act, 1988
- k) The Commercial Courts Act, 2015
- l) The Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act 1989
- m) The Indian Forest Act, 1927
- n) Medical Jurisprudence.
- o) The Indian Penal Code, 1860/Bharatiya Nyay Sanhita, 2023.
- p) Penal Laws in force in the UT s of J&K and Ladakh relating to Arms, Enemies and Terrorists relating activities.
- q) The Code of Criminal Procedure, 1973/Bharatiya Nagrik Suraksha Sanhita, 2023.
- r) The Indian Evidence Act, 1872/Bharatiya Sakshya Adhinyam, 2023.
- s) The Prevention of Corruption Act, 1988
- t) The Narcotics Drugs & Psychotropic Substances Act, 1985
- u) The Protection of Children from Sexual Offences Act, 2012
- v) The Juvenile Justice (Care and Protection of Children) Act, 2015
- w) The Information Technology Act, 2000
- x) The Family Courts Act, 1984

**Note:** Any reference to the "Laws" in the syllabus given above shall be construed a reference to the laws in force in the Union Territories of Jammu & Kashmir and Ladakh after the coming into effect of the Jammu and Kashmir Reorganisation Act, 2019.

**By Order**

  
(Shahzad Azeem)  
Registrar General  
Dated: 27.06.2024

No: 23360-70 /RG/GS

**Copy of above forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_;

..... for information of their Lordships

3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
5. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
7. All Principal District and Sessions Judge, UTs of J&K and Ladakh;  
.....for information.
8. CPC, E-Courts, High Court of J&K and Ladakh for information and uploading the same on the official website of the High Court.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
10. Order file.

  
**Registrar General**